

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/193(KB)2023
IA(I.B.C)/1229(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH JUNE 2024

IN THE MATTER OF	PUNJAB NATIONAL BANK VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Debasish Chakraborti, Adv.] For the NARCL
Mr. Snehasish Chakraborti, Adv.]

Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor
Mr. Vishwarup Acharyya, Adv.]

O R D E R

1. Ld. Counsel on both sides present.

2. IA(I.B.C)/1229(KB)2024

i. This IA has been filed by the Applicant under section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016 for the following reliefs:-

- a. *Direct the substitution of National Asset Reconstruction Company Limited (NARCL) as the Financial Creditor in place of Punjab National Bank in the present Company Petition being C.P(IB) No. 193/2023.*
- b. *Allow the Applicant to carry out the necessary amendments in the cause Title of the Company Petition C.P(IB) No.193/2023.*
- c. *Such other order/orders as this Hon'ble Tribunal may deem fit and proper.*

- ii. This application is duly supported by an affidavit of Applicant at page 16.
- iii. Ld. Sr. Counsel appearing for the respondent has no objection if the name of the Financial Creditor is substituted. In view of the above, we allow the prayers '1' and '2' of the petition and direct substitution of "**National Asset Reconstruction Company Limited**" as the Financial Creditor in place and instead of "*Punjab National Bank*".
- iv. Necessary corrections be carried out in course of this week.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)